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O.A. No. 448 of 2010

Smt. Bhanumati Nayak ..... Applicant

Vs

Union of India & Ors. ..... Respondents

Order dated: 13.04.2012

CORAM:

Hon'ble Shri C.R. Mohapatra, Member (Admin.)

Heard Mr. S.K. Ojha, Ld. Standing Counsel appearing for the Respondent-Railways.

Mr. Ojha submits that he has already filed counter, in which it has been brought out that the Railways have ~~already~~ sanctioned the family pension and also arrears on account of family pension. As on this aspect, action has already been taken by the Eastern Railways, Accounts Department, the grievance of the applicant has since been redressed.

Be that as it may, it is seen from the record that when the matter came up for the first time on 25.08.2010, neither the counsel for the applicant nor the applicant himself was present; however, notices were issued as it was a case of grant of family pension. Thereafter, the applicant remained absent as revealed from the noting of the Registry.

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Counter has been filed on 10.03.2011 and thereafter no rejoinder has been filed till date. Neither any step has been taken by the applicant to bring the matter before the Bench. In fact, after 28.06.2011, this matter was never placed before the Bench. Today also none is present for the applicant.

In view of the above, this O.A. is dismissed as infructuous.

  
MEMBER(Admn.)

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